

[Shri B. V. Desai]

constitution because our is a secular country and—I think—the only secular country in the world. But nonetheless under the cover of secularism we cannot allow this country to be torn into pieces. Sir, today unless we take cognizance of this, this august House will be held responsible for the disintegration of this country. That trend has to be stopped and it is only with that motive that I had brought this Bill, I knew my party would not like me to press for it yet I wanted to focus the attention of the House to the fact that such trend is there. With these observations, Sir, I withdraw the Bill.

MR. DEPUTY-SPEAKER: Is it the pleasure of the House...

SHRI BAPUSAHEB PARULEKAR: Sir, I would like to seek a clarification from the hon. Minister. Without our being allowed to take part in the debate the Bill is being withdrawn. We were only made listeners. The hon. Minister has made the request and the Bill is being withdrawn. I would like to know from the hon. Minister whether they want regional and communal parties to function in this country?

MR. DEPUTY-SPEAKER: Does the hon. Member have leave of the House to withdraw his motion, seeking leave for introduction of a Bill to provide for banning all regional and communal parties functioning all over India?

SEVERAL HON. MEMBERS: Yes.

MR. DEPUTY-SPEAKER: Leave is granted.

The motion was, by leave, withdrawn.

MR. DEPUTY-SPEAKER: Items 7, 8 and 9, Mr. George Fernandes is absent, Item 10.

INDIAN POST OFFICE (AMENDMENT) BILL*

(Amendment of Section 26)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Indian Post Office Act, 1898.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Post Office Act, 1898.”

The motion was adopted.

SHRI BHOGENDRA JHA: I introduce the Bill.

INDIAN TELEGRAPH (AMENDMENT) BILL*

(Amendment of Section 5)

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill further to amend the Indian Telegraph Act, 1885.

MR. DEPUTY-SPEAKER: The question is:

“That leave be granted to introduce a Bill further to amend the Indian Telegraph Act, 1885.”

The motion was adopted.

SHRI BHOGENDRA JHA: Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER: Items 12, 13, 14 and 15 : the concerned hon. Members are absent. Now, item 16.

INDIAN RAILWAY BOARD (REPEAL) BILL*

SHRI BHOGENDRA JHA (Madhubani): I beg to move for leave to introduce a Bill to repeal the Indian Railway Board Act, 1905.